

निर्णय लिया गया है। उम के अनुसार प्राथमिक, प्राइमरी स्कूल के अध्यापक का वेतन 110 रु० कर दिया गया है। जो उन के प्रधान अध्यापक हैं। उन का वेतन 115 रु० कर दिया गया है। जो मिडिल स्कूल के अध्यापक हैं उन का वेतन भी 115 रु० कर दिया गया है और उन के प्रमुख का 120 रु० किया गया है। लेकिन फिर भी बहुत से अध्यापकों का वेतनमान अभी भी 80 रु० है।

आपने हरियाणा का उदाहरण दिया। मैंने पहले कहा था कि हरियाणा और पंजाब सरकारों ने अपने ही रिमोसेज से, हम से बिना मदद लिये बैसा किया है। बिहार की सरकार ने भी बिना हम से मदद लिये शिक्षकों के वेतनमानों को सिद्धान्तः स्वीकार किया है और तीन वर्षों में वहां के शिक्षकों की राय के अनुसार कार्यान्वित करना शुरू किया है। हम उम्मीद करते हैं कि ज्यों ही उत्तर प्रदेश में नई सरकार आयेगी, वह इस के बारे में कुछ निर्णय करेगी। मैं यह भी बतला दूँ—उत्तर प्रदेश में प्राइमरी स्कूलों के 12 लाख शिक्षक हैं, अगर सरकार उन को 150 रु० भी देना शुरू करे तो उस के लिये 10 करोड़ रुपया चाहिये। इतनी बड़ी धनराशि बिना एडीशनल रिमोसेज के सम्भव नहीं है, इस लिये मैं आशा करता हूँ कि नई सरकार इस पर निर्णय करेगी। . . . . (व्यवधान) . . . .

जहां तक 10 प्रतिशत के लिये विवश करने का प्रश्न है, हम राज्य सरकारों को विवश नहीं कर सकते, लेकिन बराबर कोशिश करेंगे कि राज्य सरकारें अपने धन का अधिक से अधिक प्रतिशत शिक्षा पर खर्च करें।

#### PAPERS LAID IN THE TABLE

INTERIM REPORT OF FIFTH FINANCE COMMISSION

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE

(SHRI MORARJI DESAI) : I beg to lay on the Table a copy of the Interim Report of the Fifth Finance Commission together with an explanatory memorandum showing the action taken thereon, under article 281 of the Constitution. [Placed in Library. See No. LT—2128/68.]

ANNUAL ACCOUNTS OF THE KANDLA PORT TRUST AND ANNUAL ACCOUNTS OF MORMUGAO PORT TRUST

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : I beg to re-lay on the Table :

- (1) A copy of the Annual Accounts of the Kandla Port Trust for the year 1966-67 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trust Act, 1963. [Placed in Library. See No. LT-1837/68.]
- (2) A copy of the Annual Accounts of the Mormugao Port Trust for the year 1966-67 and the Audit Report thereon, under sub-section (2) of section (103) of the Major Port Trust Act, 1963. [Placed in Library. See No. LT-2129/68.]

ANNUAL REPORTS OF INDIAN INSTITUTE OF MANAGEMENT, AHMEDABAD, INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY, ETC.

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : I beg to lay on the Table :—

- (1) A copy of the Annual Report of the Indian Institute of Management, Ahmedabad for the year 1967-68 along with the Audited Accounts.
- (2) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1967-68.
- (3) A copy each of the Annual Report of the Indian Institute

[Dr. Triguna Sen]

of Science, Bangalore and the statement of Accounts for the year 1967-68.

- (4) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur for the year 1966-67.
- (5) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1966-67 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-2130/68.]
- (6) A copy of the Bihar University (Amendment) Act, 1968 (Hindi and English versions) (President's Act No. 24 of 1968) published in Gazette of India dated the 31st August 1968, under sub-section (3) of section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-2132/68.]

**NOTIFICATIONS UNDER ESSENTIAL SERVICES MAINTENANCE ORDINANCE, FOREIGNERS (RESTRICTIONS ON RESIDENCE) ORDER ETC.**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table—**

- (1) A copy each of the following Notifications under sub-section (2) of section 2 of the Essential Services Maintenance Ordinance, 1968 :—
  - (i) S.O. 3286 published in Gazette of India dated the 13th September, 1968.
  - (ii) S.O. 3383 published in Gazette of India dated the 17th September, 1968. [Placed in Library. See No. LT—2133/68.]
- (2) A copy of the Foreigners (Restrictions on Residences) Order, 1968, published in Notification No. G.S.R. 1664 in Gazette of India dated the 14th September, 1968, under sub-section (2) of section 3-A of the Foreigners Act, 1946. [Placed in Library. See No. LT—2134/68.]
- (3) A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1968, published in Notification No. G.S.R. 1768 in Gazette of India dated the 28th September, 1968, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library. See No. LT-2135/68.]
- (4) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1568 in Gazette of India dated the 31st August 1968, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT—2136/68.]
- (5) A copy of Arms (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1567 in Gazette of India dated the 31st August, 1968, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT—2137/68.]
- (6) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—
  - (i) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1520 in